

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

FRIDAY, THE TWENTIETH DAY OF FEBRUARY  
TWO THOUSAND AND TWENTY SIX

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**

**ARBITRATION APPLICATION NO: 66 OF 2025**

**Between:**

Vasant Technocrats Private Limited, House No. 6-2-940/401, Arvys Padmaja Chambers, Khairatabad, Hyderabad -500004 T/F. 04023372186, Email.vasanttechnocrats@yahoo.com Rep by its Managing Director, Mr. Mitta Vinod Kumar.

**...CLAIMANT**

**AND**

1. Larsen and Toubro Limited, (Construction Division) LE151069, Yadadri - Warangal Road Project - Survey No. 438 and 439, Beside Akshara High School, Alair, Telangana-508101.

Latest Address.- Road Project, Transportation Infrastructure IC, Door No. 2-8-1, Sri Ram Nagar Colony, Jangaon-506167. GST. 36AAACL0140P3Z1

Head office . Larsen and Toubro Limited, Construction. PB No. 979, Mount-Poonamallee Road, Manapakkam, Chennai - 600089, Tamil Nadu India.

2. Larsen & Toubro Limited, YWRPL Project, Transportation Infrastructure IC, Landmark-B, 5th floor, Suren Road, Off. Andheri, Kurla Rd, Andheri (E), Mumbai-400093

**...RESPONDENT**

Arbitration Application filed Under Section 11 (5)&(6) the Arbitration and Conciliation Act, 1996 praying that in the circumstances stated in accompanying affidavit this Hon'ble Court may be pleased to appoint a sole arbitrator in accordance with clause 24 of the Terms and conditions in Annexure I of the Work Order + Amendment 1 dt. 01.12.2018 and 05.07.2019 and consequently direct the Respondent to attend the proceedings before the Sole arbitrator in compliance with the Arbitration and Conciliation Act, 1996.

**Counsel for the Applicant : Ms. Mandhata Slk Srutha Keerthi**

**Counsel for the Respondents : Mr. G V S Ganesh**

**The Court made the following: ORDER**

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

**ARBITRATION APPLICATION No. 66 of 2025**

**DATED : 20.02.2026**

**Between:**

**Vasant Technocrats Private Limited**

**... Applicant**

**AND**

**Larsen & Toubro Limited and another**

**... Respondents**

**ORDER:**

Ms. Mandhata SLK Srutha Keerthi, learned counsel appears for applicant.

Mr. G.V.S. Ganesh, learned counsel appears for respondents.

2. By order dated 23.01.2026, this Court proposed to appoint Sri Justice P. Durga Prasad, a former Judge of High Court of Andhra Pradesh, as an independent Arbitrator to adjudicate the dispute between the parties. The operative portion of said order is extracted hereunder for easy reference:

“13. Therefore, this Court is inclined to exercise its jurisdiction to appoint an independent arbitrator to adjudicate the dispute between the parties.

14. I, therefore, propose to appoint Mr. Justice P.Durga Prasad, a former Judge of the erstwhile High Court of Andhra Pradesh (Resident of Flat Nos.103 & 104, Block No.5, Harivillu Apats, Manikonda, Hyderabad-89, Phone No.9491066591), as an independent arbitrator to adjudicate the dispute between the parties. The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Act.

15. Registry is directed to communicate this order to the proposed Arbitrator.

16. The matter be listed after three weeks with the response, if any, of the proposed Arbitrator.”

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short ‘the Act’), *vide* letter dated 02.02.2026.

4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Sri Justice P. Durga Prasad, a former Judge of the High Court of Andhra Pradesh, (Resident of Flat No.205, Tower 4, EIPL

Cornerstone Apartments, Puppalguda, Manikonda, Hyderabad  
– 500089. Mobile No. 9491066591) to act as an independent  
Arbitrator in respect of the dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire  
pleadings to the learned Arbitrator. The learned Arbitrator is  
requested to keep in mind the fee prescribed in Schedule IV of  
the Act and the time limit prescribed under Section 29A of the  
Act.

7. The Arbitration Application is accordingly disposed of.  
There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand  
closed.

SD/- C.V.MALLIKARJUNA VARMA  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Sri Justice P. Durga Prasad, former Judge of the High Court of Andhra Pradesh, Resident of Flat No. 205, Tower 4, EIPL Cornerstone Apartments, Puppalguda, Manikonda, Hyderabad – 500089. Mobile No. 9491066591 (**By Special Messenger**) (**Along with a Copy of affidavit and material papers**)
2. One CC to Ms. Mandhata Slk Srutha Keerthi, Advocate [OPUC]
3. One CC to Mr. G V S Ganesh, Advocate [OPUC]
4. The Section Officer, O S Section, High Court for the State of Telangana at Hyderabad.
5. Two CD Copies

**HIGH COURT**

**DATED: 20/02/2026**

**ORDER**

**ARBAPPL.No.66 of 2025**



**ARBITRATION APPLICATION IS DISPOSED OF**

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lcp  
2/3/26